

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 284/GT/2013

Date: 3.4.2014

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Approval of revised tariff of Feroze Gandhi Unchahar TPS Stage-I (420 MW) for the period 1.4.2009 to 31.3.2014 after the Truing up.

Ref. : Your affidavit dated 14.10.2013.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 17.4.2014:

- a) Proper justification for the asset-wise/year-wise variation in actual additional capital expenditure claimed in the petition as against those allowed by the Commission in Order dated 29.5.2012 in Petition No. 221/2009 during the period 2009-13, under the respective heads, giving clear and specific reasons for the said increase or decrease as the case may be.

- b) It is noticed that the Commission in the order dated 29.5.2012 had allowed projected additional capital expenditure of ₹925.00 lakh towards procurement of the new locomotive under replacement of the old locomotive on becoming obsolete with corresponding de-capitalization of ₹167.84 lakh (gross value of old asset as furnished) under the Regulation 9(2)(vii) during 2011-12. However, in the audited financial statement, actual additional capital expenditure of ₹894.88 lakh has been claimed during 2011-12 without including the de-capitalization of old asset. Details as to whether the old locomotive has been de-capitalized in the books of accounts or not, and if de-capitalized in the books of accounts, the year and gross value of the old asset, shall be furnished.

- c) Clarification/confirmation that all the actual expenditure incurred during 2009-10, 2010-11, 2011-12 and 2012-13 are the final payments made and no outstanding payment remain.
- d) Certificate to the effect that all the assets of the gross block as admitted by the Commission as on 31.3.2009 are in service. In case any asset has been taken out, the details of the asset, such as, the date of the asset was put to use, date on which asset was taken out from service and the depreciation recovered shall be furnished.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

sd/-
(B. Sreekumar)
Deputy Chief (Law)